

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/306(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SAVITA LOHARIWAL
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Debasish Chakraborti, Adv.] For the Financial Creditor
Mr. Snehasish Chakraborti, Adv.]

Mr. Amandeep Singh, Adv.] For the Resolution Professional
Ms. Tripti Agarwal, FCA]

ORDER

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Counsel/Authorised Representative appearing on behalf of the resolution professional present.
2. RP Report is in place.
3. None appears on behalf of the Personal Guarantor, on several occasions there was no representation on behalf of the Personal Guarantor.
4. Therefore, the Bench set the Personal Guarantor as *ex-parte*.
5. Heard at length. **Reserved for Order(s).**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.